

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1346 OF 2018 IN
DFR NO. 1657 OF 2018**

Dated: 3rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vallinayagam
Ms. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Raveena Dhamija
Mr. Yashaswi Kant

ORDER

IA No. 1346 of 2018

(Appln. for condonation of delay in refiling)

There is 94 days' delay in refiling this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in refiling the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Issue notice to Respondents returnable on 08.10.2018. Dasti, in addition, is permitted.

Registry is directed to number the Appeal and list the matter for admission on **08.10.2018**. In the meantime, learned senior counsel is directed to file reply within three days on or before 05.10.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 08.10.2018 with advance copy to the other side.

(S.D. Dubey)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson